## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 69(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE COMPANY

Mr. Ajit Singh Bhandari & ors.

Vs

M/s. Bhandari Builders Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION

REPRESENTATION

SIGNATURE

1. Diggaj Pothak, Adv. & Petitioners & Samon Order

The Administrator of the Respondent company has filed the instant application (CA 116/PB/2016) for extension of time for holding the AGM by one month.

- 2. In view of the provision of Section 96 and Section 100(1) of the Companies Act, 2013, it has been pointed out that the AGM is required to be held within a period of nine months from the date of closing of the first financial year of the company and in any other case, within a period of six months, from the date of closing of the financial year. The annual account are required to be adopted by shareholders within a period of six months or in extended time. The due date for holding of AGM is 30<sup>th</sup> September, 2016. It has also been pointed out that on account of various difficulties and circumstances, AGM could not be held in accordance with the schedule and further time is prayed.
- 3. In view the above, we allow the application and extend time by six weeks for the Administrator to hold the AGM

The application stands disposed of. A copy of the order be sent to the learned Administrator at the earliest possible.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHARATRA)

MEMBER (T)

29.9.2016